

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)**

Item No. 217
CP No. 19/241-242/JPR/2023
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Anil Kumar Bansal & Ors.

...Petitioners

Versus

Karali Polysack Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Tanisha Khubchandani, proxy counsel
For the Respondent : Raghav Sharma, Adv.
Akash Sharma, Adv.

ORDER

Heard Ms. Tanisha Khubchandani, proxy counsel appearing on behalf of the Petitioner. Mr. Raghav Sharma, Adv. appearing on behalf of the Respondent No. 1-8, 10 has submits that he has filed his reply on behalf of all the Respondents. It is also submitted that Respondent No. 9 (Axis Bank) has also filed his reply. Learned counsel for the Petitioner seeks time to file rejoinder. Rejoinder, if any, may be filed within 3 weeks with an advance copy to the opposite counsel. List the matter on 17.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 10, 2024